

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-24/ND/08
(CA-762/2019)

In the matter of :

Ms. Veena Gupta

Vs.

Standard Portfolios (P) Limited

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 397/398

Order delivered on 24.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Counsel for the Applicant is present. No representation on behalf of the other side. The matter stands adjourned.

Put up on 04.11.2019.

-Sd-

MEMBER (TECHNICAL)

Surjit

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)